

बाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री (श्री मोहन धारिया) (क) जी, हां। मैसर्स केलविनेटर इंडिया लि० तथा मैसर्स हैदराबाद आलखिन ने रेफीजरेटों की सप्लाई के लिये आर्डर प्राप्त किये हैं।

(ख) केलविनेटर इंडिया लि० के मामले में निर्यात इराक ईरान, और पाकिस्तान को किये जायेंगे तथा हैदराबाद आलखिन द्वारा त्रिनिमित्त जम्बो रेफीजरेट के मामले में कुवैत से आर्डर प्राप्त किये गये हैं। रेफीजरेटों को मित्र-मित्र निर्यात कीमत उनके आकार और मेक पर निर्भर करती है।

(ग) 1977-78 के दौरान रेफीजरेटों के निर्यात से लगभग 125 लाख रुपये की विदेशी मुद्रा के अर्जित होने की आशा है।

#### Sick Tea Gardens in Darjeeling

930. SHRI NIHAR LASKAR: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government have decided to take over Kumai Tea Estate of Dooars and Okajti Tea Estate in Darjeeling;

(b) whether the recommendation for take over was made by the Committee set up by the Central Government; and

(c) if so, when the final decision is likely to be taken on other recommendations of the Committee?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) to (c). The Government of India in the Ministry of Commerce appointed an investigation

Committee for the purpose of making a full and complete investigation into the affairs of Kumai Tea Estate and Okayti Tea Estate. The Investigation Committee has submitted its reports which are under examination of Government.

#### Economic Offenders Detained under COFEPOSA in Gujarat

931. SHRI F. P. GAEKWARD: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the number of economic offenders detained under COFEPOSA in Gujarat during emergency;

(b) the number of said detenus released after lifting of emergency and number of those still under detention;

(c) the reasons for their release; and

(d) the action proposed to be taken against them after their release?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) During the period of emergency, 301 smugglers and foreign exchange racketeers were detained in Gujarat under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, under orders of the Government of Gujarat and those of the Central Government.

(b) Till 31-5-1977, 95 detenus out of the said detenus were released after lifting of emergency on 21st March, 1977, and 170 persons were in detention. (The remaining 36 persons had already been released during the emergency itself.)

(c) These detenus were released on account of —

(i) lapsing of emergency provisions under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act;